

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO- 1256  
TO BE ANSWERED ON- 13/12/2023

**PM JANJATI ADIVASI NYAYA MAHA ABHIYAN**

1256 DR. AMAR PATNAIK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the planned modes of fund utilization under the scheme;
- (b) the role of State Government in the implementation of the given scheme;
- (c) whether the Ministry plans to implement the pending proposals sent to Union Government by the Odisha Government demanding recognition of more than 150 tribal communities from the State as Scheduled Tribes who are yet to be included in the ST list and are thus excluded from accessing the benefits of such schemes for the tribals; and
- (d) if so, by when would they be included in the ST list, if not, the reasons for their non-inclusion therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) & (b):** Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) focuses on 11 critical interventions to cover all the eligible PVTG beneficiaries / PVTG villages & habitations through implementation of specific Central Sector and Centrally Sponsored Schemes of line Ministries/Departments including Ministry of Tribal Affairs. The mode of utilization of funds is in accordance with the nature of the schemes and procedure thereof.

As a number of schemes under PM-JANMAN are Centrally Sponsored schemes nature, the State Governments are responsible in so far as project formulation and contributing their share of funds are concerned. Besides, Ministry of Tribal Affairs in coordination with State Governments / UT Administration has been taking app-based outreach to capture infrastructural gaps at family and household level.

**(c) & (d):** The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels

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